

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 4/MP/2021

Subject : Petition under Sections 66 and 79 of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Regulation 14 of Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 seeking directions to the Respondent for issuance of Renewable Energy Certificates.

Petitioner : Roshni Powertech Private Limited (RPPL)

Respondent : National Load Despatch Centre (NLDC)

Date of Hearing : **15.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, RPPL
Ms. Alchi Thapliyal, Advocate, RPPL
Shri Gajendra Singh Vasava, NLDC
Ms. Himani Dutta, NLDC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner and representative of the Respondent concluded their respective arguments.

2. At the request of the learned counsel for the Petitioner, the Commission permitted the Petitioner to file its written submissions within a week.
3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

